

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) 64 of 2018

IN THE MATTER OF:

Mr. Alok Kumar Sharma

...Appellant

Vs

Atul Gupta & Anr.

....Respondents

Present:

For Appellant: Ms. Prachi Johri, Advocate.

ORDER

15.03.2018 Learned Counsel for the Appellant submits that in view of the settlement reached between the parties, Hon'ble Supreme Court of India, by order dated 23.02.2018 passed in Civil Appeal No. 2409 of 2018 has set aside the insolvency proceeding including the order passed by the Adjudicating Authority and this Appellate Tribunal.

In view of aforesaid facts, no order further required to be passed. Appeal stands disposed off.

Let a copy of the order of the Hon'ble Supreme Court be kept on record.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Akc/uk